

THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTICE

NO.HCM.III/166/2019-JudI./Part-I/2

Dated Shillong, the 24th June 2020

In supersession of the Constitution of Benches as ordered on 12.03.2020, as notified under memo no. HCM.III/166/2019-JudI./31A, Hon'ble the Chief Justice vide order dated 24.06.2020 is pleased to constitute **DIVISION BENCHES** and **SINGLE BENCHES** w.e.f Thursday, 25th June 2020, and until further orders, as under.

DIVISION BENCHES			
Sl. NO	NAME OF HON'BLE JUDGES	JURISDICTION	TIME
1.	DIVISION BENCH – I: Hon'ble The Chief Justice Biswanath Somadder and Hon'ble Mr. Justice H.S. Thangkhiew [COURT ROOM NO. 1]	1. Public Interest Litigation (PIL); 2. All matters required to be taken by a Division Bench (other than Criminal Appeals)	From 10:30 AM
2.	DIVISION BENCH – II: Hon'ble Mr. Justice Ranjit Vasandrao More and Hon'ble Mr. Justice W. Diengdoh [COURT ROOM NO. 2]	Criminal Appeals	From 10:30 AM
SINGLE BENCHES			
Sl. NO	NAME OF HON'BLE JUDGES	JURISDICTION	TIME
1.	Hon'ble The Chief Justice Biswanath Somadder [COURT ROOM NO. 1]	1. Petitions filed under Arbitration & Conciliation Act, 1996; 2. All Single Bench matters not falling within the determination of any other Single Bench.	Second half from 02:00 PM or immediately after the Division Bench is over, whichever is earlier.
2.	Hon'ble Mr. Justice Ranjit Vasandrao More [COURT ROOM NO. 2]	1. Civil Writ Petitions (2019 onwards); 2. Civil Contempt Cases and 3. Company Petitions.	Second half from 02:00 PM or immediately after the

AM

			Division Bench is over, whichever is earlier.
3.	Hon'ble Mr. Justice H.S. Thangkhiew [COURT ROOM NO. 3]	1. Civil Writ Petitions (2017 & 2018); 2. Civil Revision Petitions; 3. First Appeals; 4. Second Appeals; 5. Review Petitions and 6. Transfer Petitions.	Second half from 02:00 PM or immediately after the Division Bench is over, whichever is earlier.
4.	Hon'ble Mr. Justice W. Diengdoh [COURT ROOM NO. 4]	1. Civil Writ Petitions (upto the year 2016); 2. Bail matters – both Regular and Anticipatory; 3. Criminal matters including revisions, appeals and misc. cases and 4. MACT Appeals.	Second half from 02:00 PM or immediately after the Division Bench is over, whichever is earlier.

By order,

JOINT REGISTRAR (LISTING)

MEMO NO.HCM.III/166/2019-JudI./Part-I/2A

Dated Shillong, the 24th June 2020

Copy for information to: -

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice Ranjit Vasantrao More, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
5. The P.S to Advocate General/ Addl. Advocate General, Meghalaya, Shillong.
6. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
7. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
8. The President/ Secretary, High Court Bar Association, Shillong.
9. All Court Masters concerned for information.
10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
11. Notice Board.
12. Office File.

A.W. Lema
24.06.2020
JOINT REGISTRAR (LISTING)

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24/6/20